

Central Administrative Tribunal  
Principal Bench  
New Delhi

C.P. No.310/97  
in  
D.A. No.1931/94

26

This the 4th day of December, 1997.

HON'BLE DR. JOSE P. VERGHESE, VICE CHAIRMAN(J).  
HON'BLE MR. N. SAHU, MEMBER(A).

Shri A.K. Gaur  
S/o Sh. Chandu Pal Sharma,  
R/o 58, Poket 5-B, Sec. 18,  
Rohini, Delhi. ... Petitioner  
(By Advocate Shri S.K. Sinha)

Versus

1. Sh.D.S. Nagi  
Secy. (Irrigation & Flood Control)  
Govt. of NCT of Delhi  
559, Under Hill Road,  
Delhi.
2. The Asstt. Engineer  
K.E.I.S. Div.  
Irrigation & Flood Control,  
4th Floor, ISBT, Delhi ... Respondents  
(By Advocate Sh. Vijay Pandita)

ORDER(Oral)

By Hon'ble Dr. Jose P. Verghese, VC(J).

The order complained against is dated 6.11.96 stating that the petitioner has not been considered as per the said order.

2. The petitioner pointed out that the respondents have appointed two persons in the year 1997 without considering the claim of the petitioner. It shows in the reply of the respondents that these two appointments are in pursuance to an order by the Hon'ble Supreme Court and the petitioner is unable

21  
2

to show that the case of the petitioner is also covered by the said order of the Supreme Court or not. In view of this, no cause of action has arisen for the petitioner to complain against the respondents as on today.

3. The respondents shall consider on their own the case of the petitioner in accordance with the said order dated 6.11.96. The respondents also undertake that as and when the vacancy arises in seasonal casual work as well, the case of the petitioner will be considered in the next available vacancy. With this, C.P. is disposed of. Notices discharged.

Narayanan  
(N. SAHU)

RB.

DR. JOSE P. VERGHESE  
VC (J)